

ITEM NO.4

COURT NO.11

SECTION XVII

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s).11906/2014

INDIAN OIL CORPORATION LIMITED

Appellant(s)

VERSUS

SANT DASGANU MAHARAJ SHETKARI SANGH AKOLNER,  
TALUKA NAGAR & ORS.

Respondent(s)

(With permission to file additional documents)

WITH

C.A. No. 2127/2015 (XVII)

C.A. No. 6534-6535/2015 (XVII)

C.A. No. 8024/2015 (XVII)

Date : 14-01-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO  
HON'BLE MR. JUSTICE HEMANT GUPTA

For Appellant(s)

Mr. V.Giri, Sr. Adv.  
Mr. Parijat Sinha, Adv.  
Ms. Reshmi ream Sinha, Adv.  
Mr. Devesh Mishra, Adv.  
Mr. Rudra Dutta, Adv.  
Ms. Akriti Jain, Adv.  
Ms. Pallak Bhagat, Adv.  
Mr. Parijat Sinha, AOR

Mr. Amit Meharia, Adv.  
Mr. Abinash Agarwal, Adv.  
Ms. Gargi Barkakati, Adv.  
M/S. Meharia & Company, AOR

For Respondent(s)

Mr. Kunal Cheema, Adv.  
Mr. Rahul Chitnis, Adv.  
Mr. Sachin Patil, Adv.  
Mr. Nishant Ramakantrao Katneshwarkar, AOR

Mr. Shashibhushan P. Adgaonkar, AOR

Mr. Mukesh Verma, Adv.

Mr. Pawan Kumar Shukla, Adv.  
Mr. Yash Pal Dhingra, AOR  
Mr. Rahul Narayan, AOR

UPON hearing the counsel the Court made the following  
O R D E R

We have been taken through the report submitted by the National Institute of Hydrology to the Maharashtra Pollution Control Board pertaining to the contamination at Akolner Village. By the said report, certain remedial measures were also suggested by the National Institute of Hydrology.

The learned counsel for the Pollution Control Board seeks time to inform this Court about the steps taken pursuant to the report submitted by the National Institute of Hydrology. Two weeks' time is granted to the Maharashtra Pollution Control Board to file an affidavit to bring to the notice of this Court, the steps taken on the basis of the report submitted by the National Institute of Hydrology, any inspection conducted by the Pollution Control Board at Akolner Village to enquire about the Petroleum Product contamination.

The Pollution Control Board is further directed to conduct an inspection at the earliest to find out the present status of Petroleum Product contamination at the Akolner Village. The respondent

shall be given a copy of the appeal. The affidavit may be filed within a period of four weeks. One week's time is granted to respond to the affidavit.

List after six weeks.

**(B.Parvathi)**  
Court Master

**(Anand Prakash)**  
Court Master